

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).25053-25055/2017

(Arising out of impugned final judgment and order dated 03-08-2017 in WC No.21457/2017, 03-08-2017 in WC No.21587/2017, 03-08-2017 in WC No.32543/2017 passed by the High Court Of Judicature At Allahabad)

RAJENDRA & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.93706/2017-EXEMPTION FROM FILING O.T., I.A. D. No.194639/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

SLP(C) No.2078/2018 (XI)

(FOR ADMISSION and I.R. and IA No.10435/2018-EXEMPTION FROM FILING O.T., I.A. Diary No.192826 of 2023 - APPLICATION FOR SUBSTITUTION)

Date : 09-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Udayaditya Banerjee, Adv.
Ms. Shreya Bhojnagarwala, Adv.

Mr. Sriram S.P., Adv.
Mr. Naresh Kumar, AOR

For Respondent(s) Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.

Mr. Soumya Chakraborty, Sr. Adv.
Mr. Subodh S Patil, Adv.
Mr. Ajay Kumar Rai, Adv.
Mr. Lokesh Kumar Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No(s).25053-25055/2017

1. Delay in filing rejoinder affidavit is condoned.

2. I.A. D. No.194639/2023 is allowed subject to removal of defects.

3. Reply, if any, to I.A. D. No.194639/2023 may be filed in the meantime.

SLP(C) No.2078/2018

1. Application (I.A. Diary No.192826 of 2023) is allowed subject to removal of defects.

2. Cause title be amended accordingly.

3. Post all the matters on 12.12.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)